

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 532 OF 2006.
ALLAHABAD THIS THE 11TH DAY OF MAY 2007.

Hon'ble Dr. K.B.S Rajan, J.M
Hon'ble Mr. K.S Menon, A.M

Hasrat Ali, son of Mohd. Ali, Resident of Village Pathra P.O.
Mughalsarai, District Varanasi.

.....Applicant

(By Advocate: Sri Mustaqueem Ahmad)
Versus.

1. Union of India through the General Manager, N.R. Baroda House, New Delhi.
2. Chief Mechanical Engineer, Northern Railway Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, Lucknow, Senior Divisional Mechanical Engineer/Diesel Northern Railway, Mughalsarai at present Lucknow.

.....Respondents

(By Advocate: Sri Ravi Ranjan)
O R D E R

By Dr. K.B.S Rajan, J.M

Heard Sri Mustaqueem Ahmad, learned counsel for the applicant and
Sri Ravi Ranjan, learned counsel for the respondents.

2. The applicant claims in this case is that his representation dated
12-9-2005 has not so far been responded to and he wants a direction for
disposal of his representation. Counter has already been filed stating
therein that the representation has to be taken as deemed rejection.
However, the mute point made in the matter is that the applicant is
removed from service in 1988 and is seeking reinstatement, as
according to him, another individual who had involved in ~~like~~ offence has
been reinstated. It is left to the applicant to challenge the said order of
removal with an application for condonation of delay. Application is
dismissed as withdrawn as prayed for with above liberty of filing fresh
O.A challenging the order of removal.

No costs.

Member-A

Member-J

Manish/-